

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

R.A.No.124/96

IN

O.A.No.1804/95.

New Delhi: dated the 23rd July, 1996.

HON'BLE MR. S. R. ADIGE, MEMBER (A).

HON'BLE DR. A. VEDAVALLI, MEMBER (J).

Shri Man Singh,
s/o Late Shri Rattan Lal,
R/o 412, Sector-III, Pushp Vihar,
New Delhi - 110017Applicant.

Versus

1. Union of India through the Secretary, Ministry of Defence, South Block, New Delhi.
2. The Jt. Secretary (Trg.) Chief Administrative Officer, M/o Defence, DHQ P.O., New Delhi.
3. The Dy. Chief Admin. Officer (P)., O/J the Jt. Secretary (Trg), Ministry of Defence, C-2, Hutmants, New Delhi

ORDER (BY CIRCULATION).

BY HON'BLE MR. S. R. ADIGE, MEMBER (A).

We have perused the R.A. None of the grounds taken bring it within the scope and ambit of Section 22(3)(f) A.T Act read with Order 47 Rule 1 C.P.C under which alone any order/judgment/decision can be reviewed.

2. This RA is rejected.

A. Vedavalli
(DR. A. VEDAVALLI)
MEMBER (J)

Krifalges
(S.R.A.D.I.G.E)
MEMBER (A)